

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P.(C) No. 6431 of 2014**

.....

Director, Rehabilitation and Land Acquisition,  
Damodar Valley Corporation. .... **Petitioner**

**Versus**

Gurupada Kumbhakar & Others .... **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....

For the Petitioner : Mr. Tapash Kabiraj, Advocate  
For the Respondents :  
.....

**06/08.09.2021.**

Heard, learned counsel for the petitioner, Mr. Tapash Kabiraj.

Learned counsel for the petitioner has submitted that due to some personal difficulties, the case may be adjourned for two weeks.

Prayer is allowed.

Put up this case on 22.09.2021.

Office is directed to call for report from court of learned District & Additional Sessions Judge-I, Dhanbad with respect to Title Appeal No.69/2006.

**(Kailash Prasad Deo, J.)**

Jay/-